

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 08.08.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:-

Mr. K. Datta, Ms. Pallavi Srivastava, Advs.

For the applicant:-

Mr. Arijit Mazumdar, Mr. Shamboo Nandy, Mr. Akshay Chandna, Advs.

Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Adv. for Mr. Hem Singh Bhadhana

Mr. Karanvir Jindal, Adv. for R-1 & 2

ORDER

CA-1304(PB)/2019:-

Learned counsel for the applicant seeks and is granted five days time to file rejoinder with a copy in advance to the counsel opposite.

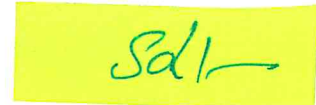
CA-1063(PB)/2019:-

Ms. Manisha Chaudhary, learned counsel for the non-applicant-respondent no. 3 accepts notice. Reply be filed within a week with a copy in advance to the counsel for the RP.

List on 23.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)